IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

R.P.No.22/93 Date of order: 17.2.93

Virendra Kumar Sharma : Petitioner

Vs.

Union of India & Ors. : Respondents

CORAM

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.B.B.Mahajan, Member (Adm.).

PER HON'BLE MR.B.B.MAHAJAN, MEMBER (ADM.).

We have considered the petition under Rule 17(3) of the C.A.T. Procedure Rules, 1987. The O.A. was dismissed as the applicant had not shown that any other official who was junior to him had been retained in the post of Assistant Superintendent in the Personnel Department in the Rural Electrification, Kota while repatriating the petitioner to his parent Department. The petitioner has stated that one Shri K.R.Narayanan, is working in the Administration Branch in Rural Electrification, Kota who is junior to him. It has, however, not been stated in the petition that this fact had been brought on record in the O.A. or brought to the notice of the Tribunal at the time of hearing. It has also not been shown why this fact could not be brought on record before or at least at the time of hearing with due digilence. It is thus not a fit case for re-opening the matter in review under Order 47(1) CPC. The petition is accordingly dismissed in limine.

(B.B.Mahajan)
Member (Adm.).

(D.L.Mehta)
Vice Chairman.